

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 332 (ND) 2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.11.2017**

**NAME OF THE COMPANY: M/s Lakshmi Steels Vs M/s Hounslow
Builders Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Kapil Goel, IRP C. Rajaram, Advocate Mr. Dipesh Choudhary & Kumar Udai Bhan Singh Schrawat, Advocates			
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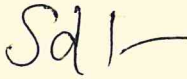
ORDER

The present CA has been filed by the IRP reporting non-cooperation at the hands of the ex-Directors, due to which the IRP has not been able to ascertain the debts. It is submitted that the details of the Bank Accounts are not being furnished. Mr. Anurag Ranjan, the CA has also not given any assistance despite notice.

Pursuant to the notice to the ex Directors, Mr. Harish Bhasin is present. The other two Directors, Gaurav Jain and Dharmendra Kumar are not present and are represented by Mr. Dipesh Choudhary, Advocate.

It is now undertaken on behalf of the ex-Directors, Statutory Auditor and other employees that they shall render due cooperation with immediate effect.

To come up on the date fixed i.e. 24th November, 2017. Failure to comply shall invite stringent action.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)